



**The Gauhati High Court, At Guwahati**

[ HIGH COURT OF ASSAM: NAGALAND: MIZORAM & ARUNACHAL PRADESH ]

**N O T I C E**

IT IS FOR INFORMATION TO ALL CONCERNED THAT THE WEEK COMMENCING FROM **19<sup>TH</sup> DECEMBER, 2022 (MONDAY)** TO **22<sup>ND</sup> DECEMBER, 2022 (THURSDAY)** HAS BEEN DECLARED AS MOTION WEEK.

**BY ORDER**

Dated, Guwahati, the 17<sup>TH</sup> Day of December, 2022.



**The Gauhati High Court, At Guwahati**

[ HIGH COURT OF ASSAM: NAGALAND: MIZORAM & ARUNACHAL PRADESH ]

**N O T I C E**

IT IS FOR INFORMATION TO ALL CONCERNED THAT NATIONAL LOK ADALAT WILL BE HELD ON 11.02.2023.

IN VIEW OF THE ABOVE, LEARNED ADVOCATES/PARTIES ARE HEREBY REQUESTED TO FURNISH PARTICULARS OF MATTERS WHICH THEY DESIRE TO BE TAKEN UP IN THE ENSUING LOK ADALAT IN THE OFFICE OF THE GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE, PREFERABLY WITHIN 27.01.2023.

BY ORDER

Dated, Guwahati, the 14<sup>th</sup> of December, 2022.

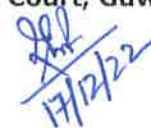
**IN THE GAUHATI HIGH COURT**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NOTICE**

Dated : 17.12.2022

It is hereby notified for information of the advocates concerned that the Decrees of the cases mentioned below have been drawn up and ready for signatures in the Decree Section. Therefore, the concerned Advocates are requested to put their signatures in respective Decrees during the office hours (10:00 AM to 04:30 PM) within a week from today. The Decrees from item no. 1 to 3 had been previously notified in the Cause list dated 13.06.2022 and 25.08.2022. If the concerned advocates do not sign the respective Decrees as aforementioned, the matter will be placed before the appropriate authority for sending the same to the respective Courts below without their signature.

1.	RSA 61/20	Sri Binod Basumatary & Ors -vs- Smt. Supriya Chakrabarty & Ors	Mr PK Das Ms B Das	[Dismissed under Order-41 Rule-11 of CPC]
2.	RSA 102/20	Rejia Begum -vs- Syeda Samsunnehar Choudhury	Mr MK Choudhury, Sr. Adv. Mr P Bharadwaj Mr A Barkataki	Mr Z Mukit
3.	RSA 105/20	Shri Ranadhir Nath -vs- Shrimati Shephali Rani Devi & Ors	Mr PK Roy Mr SK Chakraborty Ms A Chakraborty Ms M Dutta	[Dismissed under Order-41 Rule-11 of CPC]
4.	RSA 181/19	Abdus Salam Talukdar -vs- Jahangir Alom & Ors	Mr D Mazumdar, Sr. Adv. Mr SK Ghosh Ms F Ahmed Mr NI Khan Ms P Choudhury	[For R- 1 to 8]: Ms SK Nargis Ms N Das Mr AK Azad Ms S Chaudhury [For R- 9 to 12]: Mr S Das
5.	RSA 60/06	Musst Aimana Khatun & Anr -vs- On the death of the respondent No.1, his legal heirs Maleka Khatun & Ors	Mr MA Sheikh Ms A Begum Mr KU Ahmed Mr MH Choudhury	None appeared at the time of hearing
6.	RSA 27/09	On the death of the sole appellant, his legal heirs Shri Sanjib Kr. Dutta & Anr -vs- On the death of the sole respondent, his legal heirs Smt. Sandhya Rani Dutta & Ors	Mr PJ Saikia Mr SR Gogoi	Mr G Choudhury Mr D Gogoi Ms S Kaushik Ms P Thapa
7.	RSA 1/22	Md. Imam Uddin & Anr -vs- Md. Saref Uddin & Anr	Mr SD Purkayastha Ms S Phukan	Mr SK Ghosh Ms F Ahmed
8.	RSA 174/14	Smt. Bulu Devi Bezbaruah -vs- Smt. Girija Saikia	Mr S Dutta, Sr. Adv. Mr M Choudhury Ms N Modi Mr C Sharma	Mr P Kataki Ms M Gogoi

  
**Admn. Officer (Judl.)**  
**Civil (Second) Appeal Section**  
**Gauhati High Court, Guwahati**

  
17/12/22